

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 213
IB-138/ND/2023

IN THE MATTER OF:

**Finehope Allied Engineering
(India) Private Limited**

... **Applicant/Petitioner**

Under Section: 59 of IBC, 2016

Order delivered on 08.04.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant :

For the Respondent : Adv. Ankit Singal, Adv. Samyak Jain for R-1

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

It is already 4:30 pm. No time is left to take up the matter, the hearing is deferred to 27.05.2024. As prayed by the Ld. Counsel for the Applicant let the matter be listed higher on the board on next date.

**Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)**

**Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**